

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6784

ANSWERED ON:08.05.2013

SARVA SHIKSHA ABHIYAN BUDGET

Pathak Shri Harin;Patil Shri C. R. ;Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Sarva Shiksha Abhiyan (SSA) norms provide for not more than 30% of SSA budget to be spent on civil construction;
- (b) if so, whether the Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates at least one room for every teacher and additional room to be used as office room/store in each school; and
- (c) if so, the manner in which the Government proposes to ensure that the provision of RTE Act with respect to school rooms are complied with in case of those States whose requirement of school rooms is large and cannot be met within stipulated time limit due to inadequate SSA Budget?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) The Sarva Shiksha Abhiyan (SSA) programme norms provide that funds on civil works shall not exceed the ceiling of 33% of the entire project cost so that all round development of the elementary education takes place including equity and quality issues.
- (b) The schedule to the Right of the Child to Free and Compulsory Education (RTE) Act, inter alia provides for at least one classroom for every teacher and an office-cum-store-cum- head teacher room in schools.
- (c) The SSA programme is a centrally sponsored scheme to assist the State government in their efforts to meet the objectives of providing elementary education to all children in the 6-14 years age group, wherein Rs. 64360.84 crore has been provided to the State / UTs by the Central government from 2010-11 to 2012-13. The Section 7 (5) of the RTE Act also lays down that the State government shall, taking into consideration the sums provided by the Central government to a State government and its other resources, be responsible for providing funds for the implementation of the provisions of the Act.